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INFORMATION

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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 2] AMARAVATI, TUESDAY, 13th JANUARY, 2026.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 12th January, 2026 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 2 OF 2026.

Promulgated by the Governor in the Seventy-sixth year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH
GRAMA SACHIVALAYAMS AND WARD SACHIVALAYAMS (GSWS)
ACT, 2023.**

Whereas, the Government have established 15004 Village / Ward Secretariats across the State for delivery of Services & Welfare Schemes benefits to the eligible citizens at their door steps vide G.O.Ms.No.IIO, PR&RD (MDL-I) Department, dated: 19.07.2019 and G.O.Ms.No.217, MA&UD (UBS) Department, dated:20.07.2019;

And Whereas, consequently, the Government have created Department of Grama Volunteers / Ward Volunteers and Village Secretariats/Ward Secretariats vide G.O.Ms.No.156, GAD (Cabinet- II) Department, dated: 21.12.2019;

And whereas, the Andhra Pradesh Legislature has enacted “the Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS) Act, 2023” to provide a new structure for delivering innumerable other citizen centric services and amenities including the indicative list of citizen services mentioned in the 11th and 12th Schedule of the Constitution of India and to provide a statutory

framework for the Grama Sachivalayams and Ward Sachivalayams and for the matters connected there with or incidental there to;

And whereas, the Government have issued orders vide G.O. Ms. No.01, GSWS Department, dated:25.01.2025 and G.O. Ms. No.10, GSWS Department, dated: 28.08.2025 for establishment of GSWS 3 tier Structure at District, Mandal / ULB levels and sanctioned number of posts for effective monitoring, coordination and functioning of Village / Ward Secretariats;

And whereas, further, the Andhra Pradesh Government by 2047 envisions a state of Happy, Thriving, and Responsible Telugus, fostering a Progressive and Inclusive Community, a Valley of Innovation, a Knowledge Hub for global community, with unparalleled Speed of doing Business. It is necessary to reorient the Village/Ward Secretariats for achieving the Swarna Andhra and Viksit Bharat @2047 goals and vision;

And whereas, there is a need to revise roles and responsibilities of functionaries as per the Swarna Andhra Vision document. The Village /Ward Secretariats shall play a pivotal role in achieving Swarna Andhra Goals i.e., Economic and Industrial Development of Andhra Pradesh along with Human Resource Development for addressing individual, family & community needs of the citizens duly utilizing the services at Village /Ward Secretariat;

And whereas, the present name of the GSWS Department no longer accurately describes the Department's present activities, responsibilities or full range of services to be delivered it is necessary to change the nomenclature in view of strategic and operational reasons. The name shall have a better reflection of the Department its current functions, scope and strategic alignment with the broader objective of the subsequent goals;

And whereas, hence, it is proposed to change the nomenclatures of the GSWS Department, Directorate, Village / Ward Secretariats and the District GSWS Offices as mentioned below:

- (a) GSWS Department to be named as Department of Swarna Gramam and Swarna Wardu;
- (b) The Director, GSWS to be named as Director, Swarna Gramam and Swarna Wardu;
- (c) Grama Sachivalayam to be named as Swarna Gramam - Village Name; (Or)

Grama Sachivalayam to be named as Swarna Gramam-Area Name-Village Name (in case of multiple Secretariats in a Village);

- (d) Ward Sachivalayam to be named as Swarna Wardu- Ward No. / Area- ULB Name;
- (e) The District GSWS Office to be named as the District Swarna Gramam and Swarna Wardu Office and the Officer who is looking after the same named as District Swarna Gramam and Swarna Wardu Officer (DSG&SWO);
- (f) The GSWS Sections established in Mandals/ ULBs under GSWS 3 tier Structure to be named as Mandal Swarna Gramam Section and Urban Swarna Wardu Section and the Officer who is looking after the same named as Mandal Swarna Gramam Officer/Urban Swarna Wardu Officer (MSGO/ USWO).

And whereas, the above Swarna Gramam and Swarna Wardu Offices shall work for overall development of citizens; Economically, Socially, Culturally and make the Swarna Gramam and Swarna Wardu in Rural and Urban areas respectively as **Sustainable Development Centres** (సుస్థిరాభివృద్ధి కేంద్రాలు ") with the following Roles & Responsibilities in addition to the existing:

- (a) Implementation of various Welfare schemes and Programs.
- (b) Development of Physical & Environmental Infrastructure.
- (c) Good Governance (Suparipalana) which will include Service Delivery, Skilling & Technology Upgradation.

And Whereas, it has been decided to give effect to the above objectives immediately;

Accordingly, the Government has decided to amend the Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS) Act, 2023 suitably;

And Whereas, the Legislature of the State is not in session now and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause(1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance: -

1. (i) This Ordinance may be called the Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS) (Amendment) Ordinance, 2026.

Short title and commencement.

(2) It shall come into force at once.

Amendment of
Section 1.

2. In the Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS) Act, 2023 (hereinafter referred to as the Principal Act), in section 1, in sub-section (1), “for the words “Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS)” the words “Andhra Pradesh Swarna Gramam and Swarna Wardu(SGSW)” shall be substituted.

Amendment of
Section 2.

3. In the Principal Act, in section 2, -

“(i) In clause (1), for the words Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS)” the words “Andhra Pradesh Swarna Gramam and Swarna Wardu (SGSW) shall be substituted.”.

(ii) for clause (3) the following shall be substituted, namely,-

“(3) “Commissioner” means the Commissioner/Director of Swarna Gramam and Swarna Wardu”.

(iii) in clause (5), for the words “Grama Sachivalayams and Ward Sachivalayams (GSWS) Department” the words “Department of Swarna Gramam and Swarna Wardu (SGSW)” shall be substituted.

(iv) in clause (7), for the words “Sachivalayams in Urban and Rural areas” the words “Swarna Gramam in rural areas and Swarna Wardu in urban areas” shall be substituted.

(v) for clause (12), the following shall be substituted, namely,-

“Swarna Gramam/ Swarna Wardu means the building / area / structure/office established under various Government Orders issued hitherto and controlled/managed/monitored by the Commissioner/ Director of Swarna Gramam and Swarna Wardu and called as Swarna Gramam in Rural Areas and Swarna Wardu in Urban Areas.”.

Amendment of
Section 3.

4. In the Principal Act for section 3, the following shall be substituted, namely,-

“(a) In accordance with the provisions of this Act, the Department for monitoring of Swarna Gramam in rural areas and Swarna Wardu in urban areas shall be called as “Department of Swarna Gramam and Swarna Wardu(SGSW)” herein after called as “ Department”.

(b) The Village Secretariats and Ward Secretariats established under various Government Orders issued by the Government from time to time are now renamed as Swarna Gramam in rural areas and Swarna

Wardu in urban areas and shall be deemed to have been organized and constituted under the provisions of this Act.

(c) Department of Swarna Gramam and Swarna Wardu (SGSW) shall constitute,-

(i) Special Chief Secretary / Principal Secretary / Secretary to Government, Department of Swarna Gramam and Swarna Wardu (SGSW)”.

(ii) Commissioner / Director of Swarna Gramam and Swarna Wardu.

(iii) Director, AP State Institute of Rural Development and Panchayat Raj (APSIRDPR).

(iv) The functionaries of Swarna Gramam in rural areas and Swarna Wardu in urban areas and the staff drafted for the Department either on Deputation or otherwise, the staffing pattern and the criteria / eligibility thereof shall be consistent with Article 309 of the Constitution of India.

(v) District Swarna Gramam and Swarna Wardu Officer(DSG&SWO) shall look after District Swarna Gramam and Swarna Wardu Office.

(vi) Mandal Swarna Gramam Officer / Urban Swarna Wardu Officer shall look after Swarna Gramam and Swarna Wardu in Mandal/ ULB Offices respectively.

5. In the Principal Act, in section 4, for clause (c), the following shall be substituted, namely,-

Amendment of
Section 4.

“(c) The Secretary shall be responsible for overseeing the functioning of Department of Swarna Gramam and Swarna Wardu(SGSW).”.

6. In the Principal Act, in section 5,-

Amendment of
Section 5.

(i) in clause (c) for the words “ Sachivalyams” the words “Swarna Gramam in rural areas and Swarna Wardu in urban areas” shall be substituted.

(ii) for clause (e), the following shall be substituted, namely,-

“(e)Commissioner/Director shall review the performance of the Swarna Gramam in rural areas and Swarna Wardu in urban areas periodically and take appropriate steps to streamline the functioning of Swarna Gramam and Swarna Wardu including initiation of disciplinary proceedings against the Functionaries wherever found appropriate”.

Amendment of
Section 6.

7. In the Principal Act, in section 6, in clause (b) for the words “GSWS Department” the words “Department of Swarna Gramam and Swarna Wardu (SGSW)” shall be substituted.

Amendment of
Section 9.

8. In the Principal Act, for section 9, the following shall be substituted, namely,-
“9. The following functionaries of the various Line Departments are to be positioned to perform the functions in the Swarna Gramam in Rural areas and Swarna Wardu in Urban Areas as detailed below:-

TABLE – I
Functionaries of Swarna Gramam

Sl. No.	Designation of the Functionaries	Primary Functions	Line Department
1.	Panchayat Secretary (Grade-V)	Executive Officer of the Panchayati, act as Liaison Officer between Gram Panchayat and Swarna Gramam, Convener, Custodian of Assets/Records – Drawing and Disbursement Officer etc.,	Panchayat Raj & Rural Development
2.	Panchayat Secretary (Grade -VI) (Digital Assistant)	Processing of Requests & Delivery of services after due approval etc.,	Panchayat Raj & Rural Development
3.	Engineering Assistant	Execution of infrastructure related works like Roads, Drains, Water supply, Vikasit Bharat – Gurantee for Rozgar Ajeevika Mission (Gramin) and Mana Badi–Mana Bhavishyatthu etc.,	Panchayat Raj & Rural Development
4.	Welfare & Education Assistant	Delivery of Welfare Schemes-NTR Pension Bharosa, Mastyakara Sevalo, Auto Drivers Sevalo, Thalliki Vandanam, inspection of Schools regarding Non-Academic activities like Mid-Day Meal implementation etc.,	Social Welfare/ Tribal Welfare
5.	Agriculture /Horticulture / Sericulture Assistant	RSK Kendra - Integrated Village Plan - Departmental Schemes/ Services etc.,	Agriculture and Co-operation
6.	Veterinary / Fisheries Assistant	Selection of beneficiaries for State & Central Schemes, processing of applications under Animal Feed Act, Aquaculture etc.,	Animal Husbandry / Fisheries
7.	Village Revenue Officer (Grade-II)	Land records, Civil Supply matters, assist in issue of Certificates like: Caste, Income Certificates etc.,	Revenue
8.	Survey Assistant	Detailed Survey of Lands, maintaining of all Survey Registers etc.,	Revenue
9.	Mahila Police/Grama Mahila Samrakshana Karyadarshi	Ensure safety for Women and Children etc.,	Home

10.	Energy Assistant	Identify Power Supply problems, short circuit points and Transformer failures, assist DISCOM staff etc.,	Energy
11.	Auxiliary Nurse Midwife (ANM)	Pregnancy care (Neo-Natal/ Post-Natal), Child-Birth, Nutrition, Communicable & Non-Communicable diseases etc.,	Health, Medical & Family Welfare

TABLE-II
Functionaries of Swarna Wardu

Sl. No.	Designation of the Functionary	Primary Functions	Line Department
1.	Ward Administrative Secretary	Collection of Taxes, Assessment of Properties & other resources collection, act as Team Leader and In-charge of the Swarna Wardu etc.,	Municipal Administration & Urban Development
2.	Ward Sanitation & Environment Secretary	Sanitation, Door to door collection of Solid Waste, Implementation of Swarna Andhra- Swachh Andhra (SASA) and various other programs etc.	Municipal Administration & Urban Development
3.	Ward Data Processing Secretary	Service Provider for processing of Requests & Delivery of services after due approval, Aadhar and CSC services etc.	Municipal Administration & Urban Development
4.	Ward Amenities Secretary	Execution of Infrastructure works like Water supply, Roads, Drains, Culverts, Housing works and Mana Badi-Mana Bhavishyatthu etc.,	Municipal Administration & Urban Development
5.	Ward Welfare & Education Secretary	Welfare activities, Delivery of Welfare Schemes and Co-ordination with SHGs. Functioning of Schools, Mid-Day Meal Program etc.,	Municipal Administration & Urban Development
6.	Ward Planning and Regulation Secretary	Assist in issuing of Building permissions, Layout approvals, identification of encroachments, maintain & monitor Mortgage Register, maintain Prohibitory Property Watch Register etc.,	Municipal Administration & Urban Development
7.	Ward Revenue Secretary	Land records, Civil Supply matters, assist in issue of Certificates like: Caste, Income, Certificates etc.,	Revenue
8.	Ward Women and Weaker Sections Protection Secretary/Ward Mahila Samrakshana Karyadarshi	Ensure safety for Women and Children etc.,	Home
9.	Ward Energy Secretary	Identify Power Supply problems, short circuit points and Transformer failures, assist DISCOM staff etc.,	Energy
10.	Ward Health Secretary	Pregnancy Care (Neo-Natal/Post-Natal), Child-Birth, Nutrition, Communicable & Non-Communicable diseases etc.,	Health, Medical & Family Welfare

Note 1: Mahila Police or Grama Mahila Samrakshana Karyadarshi/ Ward Mahila Samrakshana Karyadarshi (or by any other designation it is called) shall not be a “Police” within the meaning of the Police Act, 1861 or such other laws which govern functioning of the Police Department in the State of Andhra Pradesh (Central Act No.5 of 1861);

Note 2: Allotment of the functions to the functionaries shall be in accordance with guidelines issued from time to time by the Government or the Line Department as the case may be.

Note 3: Functionaries are governed by the Service Rules issued by the respective Line Departments.

Note 4: The Government have authority to categorise Swarna Gramam in Rural areas and Swarna Wardu in Urban areas and functionaries', to prescribe the number of functionaries to work in those Swarna Gramam and Swarna Wardu.

Note 5: The above Functionaries shall discharge the functions, duties and works entrusted by the Swarna Gramam and Swarna Wardu Department from time to time.

Amendment of
Section 10.

9. in the Principal Act, in section 10,-

(i) for clauses (a) and (b), the following shall be substituted, namely,-

“ (a) Service Delivery

- (i) To deliver citizen-centric services through Swarna Gramam in Rural areas and Swarna Wardu in Urban areas.
- (ii) The services delivered by the Swarna Gramam in Rural areas and Swarna Wardu in Urban areas shall be in accordance with the notifications issued by the Government from time to time on collection of such service charges as may be prescribed from time to time.
- (iii) The services, delivered through Swarna Gramam in rural areas and Swarna Wardu in urban areas, duly approved by the respective authorities under different laws shall be treated as valid in law, notwithstanding anything contrary to the law for the time being in force.
- (iv) The certificates delivered to the citizens on account of service delivery by the Department shall have legal validity, as per the concerned enactments.

(b) Implementation of Welfare Schemes

The Department shall issue guidelines, Standard Operating Procedures (SOP) and provide necessary logistical support for the implementation of welfare schemes through 'Swarna Gramam in rural areas and Swarna Wardu in urban areas'.

- 10.** In the Principal Act, in section 15, for the words "Grama Sachivalayams and Ward Sachivalayams" the words "Swarna Gramam in rural areas and Swarna Wardu in urban areas" shall be substituted.

Amendment of
Section 15.

S. ABDUL NAZEER,

Governor of Andhra Pradesh.

GOTTAPU PRATIBHA DEVI,

Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.